

सस्ते रेडियो सेटों का लाइसेंस शुल्क

+

- *१२१ { श्री भक्त दर्शन :
श्री राम कृष्ण गुप्त :
श्री बी० चं० शर्मा :
श्री हेम राज :
श्री पद्म बेब :
श्री बुध्रीलाल :

क्या परिवहन तथा संचार मंत्री ८ दिसम्बर, १९५९ के तारंकित प्रश्न संख्या ९९५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि सस्ते रेडियो सेटों का लाइसेंस शुल्क घटाने के बारे में इस बीच क्या निर्णय किया गया है ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : १ जनवरी, १९६० से १२० रु० से कम कीमत के सस्ते रेडियो सेटों का लाइसेंस शुल्क १५ रुपये वार्षिक के बजाय, जो पहले लिया जाता था, अब ७ रुपये ५० नये पैसे वार्षिक निर्धारित किया गया है :

An Hon. Member: In English also.

The Minister of Transport and Communications (Dr. P. Subbarayan): The licence fee for cheap radio sets, costing less than Rs. 120 has since been fixed at Rs. 7.50 nP per annum with effect from 1st January, 1960 as against Rs. 15 per annum levied previously.

श्री भक्त दर्शन : श्रीमन्, मैं यह जानना चाहता हूँ कि १२० रुपये की जो वह कीमत रखी गई है किस आधार पर इसका निर्णय किया गया है और क्या इससे ज्यादा कीमत निर्धारित नहीं की जा सकती थी ।

श्री राज बहादुर : अब इस तरह के रेडियो सेटों की कीमत निर्धारित करने का आधार जो मिनिस्ट्री आफ इनफारमेशन एंड ब्राड-कास्टिंग ने तय किया था और कीमत का

आधार ही एक ऐसा आधार हो सकता है जिसके कि ऊपर लोगों के वास्ते रेडियो सेटों के सस्ते होने या न होने का फैसला किया जा सकता है और इसीलिये उस मन्त्रालय ने १२० रुपये उनकी कीमत रखी है ।

Mr. Speaker: Shri D. C. Sharma:

श्री त्यागी : मैं पूछना चाहता हूँ कि इसमें क्या कुछ खबरें कम आती हैं ?

Mr. Speaker: I have called Shri D. C. Sharma.

Shri D. C. Sharma: If cheaper radio sets which cost less than Rs. 120 are produced, will the licensing fee be proportionately reduced?

Dr. P. Subbarayan: No, Sir, this is the cheapest rate we can charge. But the difficulty is that even now we cannot decide on any price. Even though we have fixed it at Rs. 120, we still have to examine it further whether the fees can be reduced and whether a satisfactory set for the public could be produced.

श्री भक्त दर्शन : श्रीमन्, क्या गवर्नमेंट ने इस बात का अन्दाजा लगाया है कि यह लाइसेंस शुल्क घटाने से गवर्नमेंट को कितना नुकसान उठाना पड़ेगा ?

श्री राज बहादुर : जहां तक मेरी जानकारी है ऐसा अन्दाजा तो नहीं लगाया गया है लेकिन चूंकि यह पहले से बहुत मांग थी कि सस्ते रेडियो सेटों के ऊपर कुछ कम लाइसेंस फीस ली जाय इसलिये उसको कम किया जा रहा है ।

श्री पद्म बेब : पिछड़े इलाके वाले लोग बड़ी मुश्किल से रेडियो सेट खरीद सकते हैं और चूंकि वह प्रायः सीमावर्ती इलाके हैं तो क्या सरकार इस पर भी विचार कर रही है कि उनसे लाइसेंस फीस न ली जाय ?

श्री राज बहादुर : ऐसा तो कोई विचार नहीं है ।

Shri Sonavane: Is there any information with the Government as to the availability of radios costing below Rs. 120 and, if so, may I know how many sets there are and how many such radio licence fees have been paid so far.

Dr. P. Subbarayan: I am afraid I will have to ask for notice for that question.

Acceptance of Defective Sleepers

Shri Ram Krishan Gupta:

Shri S. C. Samanta:

*122. Shri Subodh Hansda:

Shri R. C. Majhi:

Shri S. M. Banerjee:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 817 on the 11th December, 1959 and state the nature of progress made so far in the completion of departmental enquiry into the allegations regarding the acceptance of defective sleepers?

The Deputy Minister of Railways (Shri Shahnawaz Khan): A statement is laid on the Table of the Sabha. [See Appendix 1, annexure No. 39].

Shri Ram Krishan Gupta: At the end of the statement it is said:

"It is regrettable that certain Railway Officers did not appreciate the special features of the old and new rails at the initial stages of the case."

In view of this fact, may I know whether any action will be taken against the experts who misled the enquiry held by the SPE?

Shri Shahnawaz Khan: Sir, certain facts have come to light as a result of the enquiry held by the Departmental Committee which was appointed to enquire into the matter. Its report has been received. That will be considered by the Railway Board and we will take whatever appropriate action is needed.

Shri S. C. Samanta: Sir, this question was taken up a long time back and now, at last, in spite of the defects pointed out by the SPE, they are recommending that some officers should be punished. May I know why a departmental committee was set up and not any other committee?

The Minister of Railways (Shri Jagjivan Ram): The recommendation of the SPE itself was that the matter should be proceeded with departmentally and, therefore, a departmental committee was set up to suggest suitable action against the officers. When the departmental committee went into the matter, they found that the sleepers supplied by the firm were according to the specifications and there was no defect in the sleepers.

Shri Feroze Gandhi: May I know whether it is a fact that the very officers who had reported that the sleepers were defective later on, in the course of this enquiry, said or were persuaded to say that the sleepers were perfectly all right?

Shri Jagjivan Ram: Well, Sir, there is no question of "persuaded to say", it is a question of facts. The sleepers exist there and the specifications are also there. So, it is for the people to see whether the sleepers are according to the specifications or not.

Mr. Speaker: The hon. Member wants to know why, if the same set of officers reported that the sleepers were bad, not in accordance with the specifications, subsequently they said that the sleepers were in accordance with the specifications.

Shri Jagjivan Ram: As a matter of fact, it has been stated in the statement laid on the Table of the House:

"It is regrettable that certain railway officers did not appreciate the special features of the old and new rails at the initial stages of the case."

That is a fact, and that is why this matter assumed such proportions. Had